

**[TO BE PUBLISHED IN THE GAZETTE OF INDIA, (EXTRAORDINARY) PART II,
SECTION 3, SUB-SECTION (ii)]**

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

(DEPARTMENT OF REVENUE)

Notification No. 25 /2007-Customs (N.T.)

New Delhi, the 11th April 2007

21 Chaitra, 1929 Saka

S.O. (E).- In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Exports), Jawahar Custom House, Nhava Sheva to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed, on Commissioner of Customs (Export), New Custom House, Ballard Estate, Mumbai, for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s New Generic Drug House Limited, Sarigam, Plot No.211 and 213, GIDC, Sarigam, District Valsad and others issued vide F.No. DGCEI / AZU /36-23/2006, dated 28th July, 2006 by the Additional Director General, Directorate General of Central Excise Intelligence, Ahmedabad Zonal Unit, Ahmedabad.

[F.NO.437/ 53 /2006-Cus.IV]

Anupam Prakash,

Under Secretary to the Government of India.